

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2972
ANSWERED ON:11.03.2003
RECORDING OF CRIMES
BHASKAR RAO PATIL;KAMAL NATH

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that number of crimes reported are not registered by the police on one pretext or the other resulting in misrepresentation of the factual position as reported in the `Statesman` dated February 17, 2003;
- (b) if so, the facts and the details in this regard; and
- (c) the corrective measures taken by the Government to ensure proper recording and reporting of crimes by the Police and the States respectively;

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D.SWAMI)

(a)to(c): `Police` and `Public Order` are state subjects as per the Seventh Schedule to the Constitution of India.The responsibility of detection, registration, investigation and prevention of crimes lies with the state governments. The State Governments are required to ensure that crimes are freely registered at the Police Stations.

The Government of India have been advising the state governments, from time to time, to give more focussed attention to the improvement of administration of the criminal justice system including registration of cases.